

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SAPPHIRE SPACE INFRACON PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Sapphire Space Infracon Private Limited
2.	Date of incorporation of corporate debtor	04/03/2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (RoC), Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200MH2008PTC179662
5.	Address of the registered office and principal office (if any) of corporate debtor	23 F, Laxmi Industrial Estate, Andheri New Link Road, Andheri (West), Mumbai 400053 (As per MCA)
6.	Insolvency commencement date in respect of corporate debtor	Order Delivered Date: 06.04.2021
7.	Estimated date of closure of insolvency resolution process	03/10/2021 (180 days from 06.04.2021 i.e. date of Order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ramesh Chand Kumawat IBBI/IPA-001/IP-P00904/2017-18/11504
9.	Address and e-mail of the interim resolution professional, as registered with the Board	E-32, Akshya Co-op Housing Society Ltd, Jayraj Nagar, Chandavarkar Lane, Borivali (West) Mumbai - 400091 Email Id: rckassociates@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	E-32, Akshya Co-op Housing Society Ltd, Jayraj Nagar, Chandavarkar Lane, Borivali (West) Mumbai - 400091 Email Id: cirp.sapphire@gmail.com
11.	Last date for submission of claims	20.04.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link for downloading claim forms: https://ibbi.gov.in/home/downloads or Request at email as mention in point no. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/S SAPPHIRE SPACE INFRACON PRIVATE LIMITED** on **6th April, 2021**.



The creditors of **M/S SAPPHIRE SPACE INFRACON PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 20th April, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Ramesh Chand Kumawat
Date and Place: 8th April, 2021, Mumbai

